

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/20/378/2018

Dated: 23/4/2018

BETWEEN:

Smt. L.S. Priyadarshini,
D/o. I Shyam Babu, Group 'C',
Aged about 32 years,
Working as Postal Assistant,
Autonagar SO. Vijayawada Division,
Vijayawada – 520 001.

..... Applicant

AND

1. The Union of India rep. by,
The Chief Postmaster General A.P. Circle,
Hyderabad -1.
2. The Postmaster General
Vijayawada region Vijayawada.
3. The Sr. Superintendent of Post Offices,
Vijayawada Division, Vijayawada.

..... Respondents

Counsel for the Applicant : Mrs. Rachna Kumari

Counsel for the Respondents : Mrs. B. Gayatri Varma, Addl. CGSC

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard Mrs. Rachna Kumari representing the learned counsel appearing for the Applicant.

2. Mrs. B. Gayatri Varma, learned Standing Counsel takes Notice for the Respondents.

3. It is submitted by the learned counsel appearing for the Applicant that the Applicant took oral permission from Shri B. Anjaneyulu, officiating SPM, Autonagar S.O. to come late by one hour. It is also submitted in the course of preliminary inquiry, the said SPM admitted that the Applicant took oral permission.

4. In any way, the Applicant submitted an explanation dated 12.4.2018 to the charge memo and it is pending with the Respondents. The Respondents are, therefore, directed to consider the said explanation in the light of the submissions made therein and pass appropriate orders within a period of two weeks from the date of receipt of a copy of the order. The O.A. is accordingly disposed of at the stage of admission. No order as to costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

pv